

(d) whether the State Government have approved and agreed to co-operate in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Yes, Sir.

(b) and (c). The Central Industrial Security Force Rules, 1969 have been framed under section 22 sub-section (1) of the Central Industrial Security Force Act, 1958 and are in force with effect from November 14, 1969. A copy of the Rules will be laid on the Table of the House shortly.

(d) At the time of taking a decision to constitute the Central Industrial Security Force, the views of all the State Governments were obtained.

Since the Force is deployed in Government of India Undertakings only, the question of approval from the respective State Governments does not arise. Their co-operation is always sought.

The West Bengal Government are in principle opposed to the constitution of the Central Industrial Security Force. But subject to that, they are agreeable to certain arrangements and procedures for constituting the Force at Durgapur, where the CISF is being introduced.

Indianisation of Muslims and other Minority Communities

915. SHRI C. K. CHAKRAPANI :
 SHRI UMANATH :
 SHRI JYOTIRMOY BASU :
 SHRI SATYA NARAIN SINGH :
 SHRI DEVEN SEN :
 SHRI SITARAM KESRI :
 SHRI LATAFAT ALI KHAN :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the attention of Government has been drawn to the slogan of Indianisation of Muslims and other minorities raised by some parties ;

(b) if so, the reaction of Government thereto ; and

(c) whether Government have any proposal to take any action against the parties raising this slogan ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (c). Government are firmly opposed to the denunciation of any minority community as being unpatriotic or an agency of any foreign power and condemn the spread of the idea that any minority community requires to be Indianised. Such ideas have to be combated as they are totally inconsistent with secularism and also harmful to our country's unity and security. While legal action can be taken against any person who promotes disharmony, ill-will or enmity between different groups on ground of religion, race, etc., the effective weapon against any party raising such a slogan can only be through a systematic process of public education by political parties in favour of communally amity and harmony.

Pre-Degree Examination of Kerala

916. SHRI C. K. CHAKRAPANI :
 SHRI A. K. GOPALAN :
 SHRI K. ANIRUDHAN :
 SHRI K. M. ABRAHAM .

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact that the Pre-Degree Examination of Kerala is not considered to be equivalent to the Intermediate Examination by the Government of India ;

(b) if so, the reasons therefor ; and

(c) whether Government will consider equalising the qualifications of the Pre-Degree Examination to the Intermediate Examination ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) Yes, Sir.

(b) The decision was taken on the basis of the advice given by the Inter-University Board of India and Ceylon, which goes into the academic equivalence of various courses.

(c) The question is already under consideration.